

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 5<sup>th</sup> JUNE, 2024, 10:30 A.M.**

**IA/5/GB/2023  
IA/6/GB/2023  
IA/7/GB/2023  
In CP/4/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Mr. Amiyadhar Baruah, 2. Mallika Baruah & 3. Pallavi Baruah Vs Rowriah Estates Private Limited, 2. Ramanidhar Baruah, 3. Snigdhajyoti Dhar Baruah, 4. Sangita Dutta, 5. Jayanta Dhar Baruah & Seven Others
Under Section	U/s 59, 117, 213, 241, 243, 244, & 447 of Companies Act, 2013

For Petitioner (s) : Mr. B. Debnath, CS.

For Respondent (s) : Ms. Neha Somani, PR.CS, R-1, 4, 5 & 6.  
Mr. S. R. Gogoi, Adv, R 12

**ORDER**

**IA/5/GB/2023**

Ld. Counsel Mr. B. Debnath appears on behalf of the petitioner. Ld. Authorized Representative CS Ms. Neha Somani, is present for R-1, 4, 5 and 6. Ld. Counsel Mr. S. R. Gogoi represents R- 12. There is no representation for other respondents. This is an application filed under Rule 32 of NCLT Rules, 2016 seeking permission to include joint parties in the suit sales agreement as Respondent No. 13, 14, 15 and 16 in the petition. There is no clarity that the notices have been served on the respondents.

Ld. Authorized Representative appearing for the petitioner is directed to file affidavit of service in Registry and if the notices have not been served, send it once again to the respondents by Speed Post and by E-mail.

Registry is also directed to verify the status of the notices sent by them and if any of the notices have not been delivered make attempt to deliver it once again and inform the Bench on the next date of hearing about the status of delivery of the notices by way of a report prepared by the Court Officer.

List on **29.07.2024** for further consideration.

### **IA/6/GB/2023**

Ld. Authorized Representative CS Mr. B. Debnath appears on behalf of the applicant. This is an application filed seeking to recall order passed by this bench on 19.01.2023, which , *inter alia*, is to the effect that petitioner will not file any rejoinder to the reply filed by the respondents. This Bench does not find any merits in this application and in view of the available provisions of law in regard to reviving its own order and accordingly this IA is **disposed of** granting liberty to the applicant to file appropriate application in accordance with law, if circumstances so warrant.

### **IA/7/GB/2023**

List the above IA/7/GB/2023 along with the other connected matters on **29.07.2024**.

Earlier Interim order shall continue till the disposal of the main company petition.

Sd/-  
**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-  
**H.V. Subba Rao**  
**Member (Judicial)**